

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-155 (ND)/2017

IN THE MATTER OF:

Max Broadcast Services Pvt. Ltd.

.... Applicant/petitioner

Vs.

ROC

Order under Section 252 of the Companies Act

Order delivered on 01.08.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Anil Kumar Popli, PCS

For the Respondent :

ORDER

This petition is incomplete in many respects. The company is not filing its annual statement before the ROC since September, 2010 and the claim has been made that it is filing Income Tax return. There is no indication on the file of filing of income tax return which may show that the company is in operation. The notification striking out the name of the company dated 30.06.2017 has also not been placed on record, which need to be set aside.



Therefore, we reject the petition as incomplete with liberty to the petitioner to file fresh one on the same cause of action.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

01.08.2017
V. Sethi